

(c) the reasons given by the concerned authorities of Kendriya Vidyalaya Sangathan in this regard;

(d) the action taken/proposed to be taken to allow admissions in these unfilled 1000 seats; and

(e) the action taken/proposed to be taken against the officers responsible for this serious lapse?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) to (e) The number of admissions of Kendriya Vidyalayas, which can be considered on the recommendations of Chairman, Kendriya Vidyalaya Sangathan, is limited to one thousand in each academic year. A further list of cases beyond the ceiling was inadvertently issued by KVS and therefore, had to be cancelled. It is not correct that owing to this cancellation, 1000 seats are unfilled. Since the list was issued inadvertently and the same was promptly rectified, no action is considered necessary.

Legislation to govern admissions in professional colleges

1072. SHRI B.K. HARIPRASAD: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government propose to bring an uniform legislation to govern admissions to all the professional colleges in the country;

(b) whether Government have initiated any moves to evolve a consensus of the States as education being a State subject and if so, the details thereof; and

(c) whether Government expect that the new process to be in place for the next academic year?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) to (c) Some State Governments have urged the Government of India to enact a Central Legislation to regulate admission and the fee structure in private self-financing professional colleges. It has been decided to initiate a dialogue with all concerned. To start with, a meeting of the Ministers of Higher and Technical Education of

the States has been called on the 10th and 11th January, 2005 for consultations in this regard.

Report of NHRC

1073. SHRI S.S. AHLUWALIA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government have examined the recent report of the National Human Rights Commission (NHRC) highlighting the fact that practice of "Devdasi" system wherein socially and economically backward families are made to offer their young daughters to the temples, continue to be practiced even in non-BIMARU States like Karnataka;

(b) Government's reaction thereto especially in the light of the observation suggesting that not a single case has been booked under the Karnataka Devdasis Prohibition Act; against the priests despite many complaints and evidence of close nexus between the priests and girls traffickers; and

(c) The steps contemplated on the basis of the observations made by NHRC?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH): (a) The Government has recently received the report.

(b) So far 45 cases have been booked under the Karnataka Devdasi Prohibition Act. All the cases are against girl traffickers.

(c) A copy of the report is being sent to the states for further necessary action.

Conversion of Andhra University into Central University

1074. SHRI K. RAMA MOHANA RAO: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether any request from the Government of Andhra Pradesh has been received in his Ministry for upgrading Andhra University to the level of Central University;

(b) if so, when such a request was received; and

(c) the action contemplated thereon?